GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO.3126 TO BE ANSWERED ON 23rd MARCH, 2021

DOMICILE ISSUE OF MEDICAL STUDENTS

3126 SHRI RAKESH SINHA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that certain students who passed MBBS examination are being deprived from domicile by some states with regards to Post Graduation (PG) State quotas;
- (b) if so, the policy of Government with regards to domicile for MBBS qualified students appearing for PG examinations;
- (c) whether they will get domicile on the basis of their birth certificate or geographical location of their respective colleges; and
- (d) whether Government will form uniform policy in this regard to stop discriminatory and divergent policies leading to injustice with many students?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): Each State Government has their own policy with regard to admission of the candidates in undergraduate and postgraduate medical courses, which is governed under Rules / Legislation of the State Governments.

Further, there is an All India Quota (AIQ) Scheme approved by the Hon'ble Supreme Court under which 15% of total available undergraduate seats and 50% of total postgraduate seats of government medical colleges are filled on all India basis, without any requirement of domicile, from the merit of National Eligibility cum Entrance Test (NEET). Further, the seats available in the Institutions deemed to be Universities are of All India character.